

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DEX-VIN POLYMERS PRIVATE LIMITED

1.	Name of Corporate Debtor	Dex-Vin Polymers Private Limited
2.	date of incorporation of corporate debtor	25/06/1990
3.	Authority Under Which Corporate Debtor is in Corporate / Registered.	RoC-Mumbai
4.	Corporate identity number / limited liability identity number of corporate debtor	U17120MH1990PTC057006
5.	Address of the registered office and principal office of corporate debtor	Office No 6, 6A, New Excelsior Building Wallace Street, A.K. Naik Marg, Fort, Mumbai MH 400001 IN
6.	Date of closure of insolvency resolution process	04/10/2019
7.	Liquidation commencement date of corporate debtor	Order dated 17/03/2020 (Received on 03/03/2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Anish Gupta Registration Number: IBBI/IPA-002/IP-N00285/2017-18/10843
9.	Address and e-mail of the liquidator, as registered with the Board	413, Autumn Grove, Near Lokhandwala Foundation School, Lokhandwala, Kandivali-East, Mumbai-400101 anish@csanishgupta.com
10.	Address and e-mail to be used for correspondence with the liquidator	413, Autumn Grove, Near Lokhandwala Foundation School, Lokhandwala, Kandivali-East, Mumbai-400101 agirp06@gmail.com
11.	Last date for submission of claims	2 nd April, 2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Dex-Vin Polymers Private Limited on 17th March, 2020. The commencement date is 3rd March, 2021 i.e. receipt of Order.

The stakeholders of Dex-Vin Polymers Private Limited are hereby called upon to submit their claims with proof on or before 2nd April, 2021 to the liquidator at the address mentioned against item No. 10.

The financial creditor shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05-03-2021

Place: Mumbai



Mr. Anish Gupta

